

Bill No. 105-F of 2026

**THE ANDHRA PRADESH REORGANISATION
(AMENDMENT) BILL, 2026**

(AS PASSED BY THE HOUSES OF PARLIAMENT—

LOK SABHA ON 1ST APRIL, 2026

RAJYA SABHA ON 2ND APRIL, 2026)

ASSENTED TO ON 6TH APRIL, 2026 ACT. NO. 7 OF 2026

Bill No. 105-F of 2026

THE ANDHRA PRADESH REORGANISATION (AMENDMENT)

BILL, 2026

(AS PASSED BY THE HOUSES OF PARLIAMENT)

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further to amend the Andhra Pradesh Reorganisation Act, 2014.

BE it enacted by Parliament in the Seventy-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Andhra Pradesh Reorganisation (Amendment) Act, 2026.

(2) It shall be deemed to have come into force on the 2nd day of June, 2024.

Short title and
commencement.

Amendment of
Act 6 of 2014.

2. In the Andhra Pradesh Reorganisation Act, 2014, in section 5,—

(a) in sub-section (2), for the words “and there shall be a new capital”, the words “and Amaravati shall be the new capital” shall be substituted;

(b) the *Explanation* shall be numbered as *Explanation 1* thereof and after *Explanation 1* as so numbered, the following *Explanation* shall be inserted, namely:—

‘*Explanation 2.*—For the purposes of sub-section (2), the expression “Amaravati” includes the capital city areas notified under the provisions of the Andhra Pradesh Capital Region Development Authority Act, 2014.’.

Andhra Pradesh
Act 11 of 2014.

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further to amend the Andhra Pradesh Reorganisation Act, 2014.

(As passed by the Houses of Parliament)

